

Education (CME). In order to enhance professional skills and to update their medical knowledge, such CMEs must be attended by medical practitioners for at least 30 hours every 5 years, organised by reputed professional academic bodies or any other authorized organisations. The compliance of this requirement shall be informed regularly to MCI or State Medical Council by these bodies. The MCI regulations are statutory and binding on all the doctors registered with MCI or State Medical Councils.

(b) No, Sir.

(c) The MCI informed that insofar as illegal trading of human organs is concerned, it has not received any such complaint. However, with regard to unethical clinical trials, the MCI informed that a complaint was received in the year 2012 from Shrimati Brinda Karat, Former Member of Parliament (Rajya Sabha) relating to unethical clinical trials by doctors of Government hospitals as well as private doctors violating minimum standards of conducting clinical trials without patients' consent and for monetary benefit. MCI further informed that it had obtained detailed report from the Drug Controller General (India) and Directorate General of Health Services. The Ethics Committee of MCI decided to form a Sub-Committee to examine the matter in detail. The MCI has also received an appeal dated 16.03.2011 regarding unethical clinical trials against Tamil Nadu State Medical Council Order dated 21.12.2010. The MCI is taking necessary action in the matter as per the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002.

Development of airports in Andhra Pradesh

*210. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether about hundred cities are under the technical survey by Government to assess feasibility for development of airports;

(b) if so, the names of the cities under survey in Andhra Pradesh;

(c) the details of the present status of the survey; and

(d) by when, the new airports are proposed to be developed in Andhra Pradesh?

THE MINISTER OF CIVIL AVIATION (SHRI ASHOK GAJAPATHI RAJU PUSAPATI): (a) to (c) No, Sir. However, in 2013 the following locations in the erstwhile Andhra Pradesh were surveyed to assess the potential for setting up of airports namely Nellore, Kurnool, Kadapa, Vijayawada, Guntur, Kakinada, Tirupati, Anantapur and

Ongole in Andhra Pradesh and Nizamabad, Karimnagar and Warangal in Telangana. So far, Kadapa, Vijayawada, Tirupati in Andhra Pradesh and Warangal in Telangana have been identified to promote regional air connectivity.

(d) The construction work in Kadapa airport has been completed and upgradation of Tirupati airport to international standards will be completed by June, 2015. However, development of airports at other locations depends upon factors such as availability of land, availability of mandatory clearances, environmental clearances, traffic projections, and provision of support services by the State Government such as access road to the airport, water supply, power supply, services of State Police and State Fire Staff for Security and Safety needs of the airport, etc.

Revenue contribution from Tamil Nadu

*211. DR. V. MAITREYAN: Will the Minister of FINANCE be pleased to state:

(a) the total revenue contribution from Tamil Nadu to central exchequer during the financial years 2010-11, 2011-12, 2012-13 and 2013-14;

(b) the total amount received by Tamil Nadu from the Centre during the period;

(c) whether Government has allocated Tamil Nadu its due share from the central exchequer; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) The information about State-wise collection of revenue is not maintained since central taxes like Income tax, Customs duty, Central Excise duty, Service tax etc. are collected by different offices of the concerned Department irrespective of the State where the transaction which occasioned the tax liability took place.

(b) The State of Tamil Nadu during the financial years 2010-11, 2011-12, 2012-13 and 2013-14 received total amount of ₹ 54001.37 crore as a share of Central Taxes/Duties from the Centre.

(c) and (d) In terms of accepted recommendations of the Thirteenth Finance Commission, share of Central Taxes/Duties which has been released to Government of Tamil Nadu from the central exchequer during the financial years 2010-11 to 2013-14 is as under: